

(a) whether there is any proposal to restore Link Express from Visakhapatnam to Raipur to join Chatisgarh Express; and

(b) if so, when it is likely to be implemented?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI AJAY SINGH): (a) and (b). Visakhapatnam-Raipur Link Express continues to run. However, it remained cancelled between 1.4.1990 and 15.5.1990 due to damage to bridge on Raipur-Vizianagram section and its subsequent repairs.

Setting up of Southern Gas Grid

201. SHRI RAJAMOHANA REDDY:
SHRI CHITTA MAHATA:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Government have recently set up an inter-ministerial group to examine the techno-economic feasibility of establishing a Southern Gas Grid; and

(b) if so, when the Report in this regard is expected to be received?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M. S. GURUPADASWAMY): (a) Yes, Sir.

(b) The Group is expected to submit its report towards the end of August 1990.

Perspective Plan for Utilisation of Natural Gas

202. SHRI RAJAMOHAN REDDY:
SHRI BALESHWAR YADAV:

SHRI MADHAVRAO SCINDIA:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether there is any proposal to formulate a comprehensive gas use policy with a ten year perspective to correlate the production of natural gas with the optimal utilisation in different sectors of the economy; and

(b) if so, the details thereof?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M. S. GURUPADASWAMY): (a) and (b). Yes, Sir. The parameters of the comprehensive gas use policy are currently under examination.

Action Against Manufacturers of Limca

203. SHRI M. V. CHANDRASHEKARA MURTHY:
SHRI V. SREENIVASA PRASAD:
PROF. VIJAY KUMAR MALHOTRA:
SHRI R. L. P. VERMA:

Will the Minister of INDUSTRY be pleased to state:

(a) whether the Monopolies and Restrictive Trade Practices Commission has recently issued an ex-parte and ad-interim injunction order restraining the manufacturers of Limca from continuing with the false and misleading advertisement that Limca was free from BVO;

(b) whether the manufacturers of Limca have also misused the name of the MRTPC in promoting their sales etc. during the last three-four months;

(c) if so, the further action taken or contemplated by the MRTPC in this regard;

(d) whether Government propose to put a ban on the sale of soft drinks of Parle (Exports) in the market; and

(e) if so, by when and if not, the reasons therefor?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) to (e). The Monopolies and Restrictive Trade Practices Commission have issued an ex-parte ad-interim injunction on 22nd May, 1990 restraining the respondent viz. M/s. Parle (Exports) Private Limited from using BVOs in the manufacture of soft drinks till further order. By a subsequent order dated 6th July, 1990, the Commission has issued another ex-parte ad-interim injunction restraining the company from continuing with the false and misleading advertisement in their publicity campaign to promote the sale of their products. The Commission also restrained the company from making representation in any manner involving the name of MRTP Commission in their publicity campaign. In both the cases, Notices of Enquiry have been issued to the company and the cases are now listed before the Commission on 10th August, 1990. Further action in the matter will depend upon the final orders of the Commission.

Burning of Transformers and OCBs of DESU

204. SHRI M. V. CHANDRASHEKARA MURTHY
SHRI V. SREENIVASA PRASAD:
SHRI P. M. SAYEED
SHRI R. N. RAKESH.
SHRI MANIKRAO HODLYA GAVIT
DR. Y. S. RAJA SEKHAR REDDY:

Will the Minister of ENERGY be pleased to state:

(a) whether there has been a power crisis in Delhi during the last four months;

(b) if so, the reasons therefor;

(c) whether transformers and OCBs etc. belonging to DESU burnt during the last six months;

(d) if so, the facts and details including value thereof;

(e) whether there have been complaints that these items purchased by DESU were of inferior quality and were not even properly maintained; and

(f) if so, the details of action taken or proposed by Government against the Officials found guilty?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) and (b) The power supply position in Delhi during the last four months has been by and large satisfactory.

(c) to (f). According to the DESU, certain power/distribution transformers were damaged at the various Sub-Stations during February-April, 1990. Their purchase cost was about Rs. 2.00 crores and the depreciated value was Rs. 1.00 crore. The cost of repair was less than Rs. 50.00 lakhs. The failure of transformers and other associated equipments is attributed to overloading and short-circuits, etc., and not to sub-standard quality of equipment. The transformers, Switchgears and other associated equipments are purchased by DESU as per ISS/International Standard and prescribed specifications by following the proper procurement procedures. As such no action against the concerned officials has been considered necessary in this case.